

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **21<sup>st</sup>** Day of **January**, 2020)

**Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**  
**Hon'ble Mr. Devendra Chaudhary, Member (Administrative)**

**Original Application No.330/487/2012**

Kamla Kant Agnihotri

..... **Applicant**

**By Advocate:** **None**

Versus

Union of India & Ors.

..... **Respondents**

**By Advocate:** **Shri Shiv Mangal proxy counsel to Shri R.P. Singh**

**O R D E R**

**Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member (J)**

List revised. None present for applicant. Shri Shiv Mangal proxy counsel to Shri R.P. Singh, Advocate is present for respondents.

2. Counsel for applicant was not present even on last occasion. It appears that applicant is not interested in pursuing this Original Application. Accordingly, the Original Application is dismissed in default and for non prosecution.

**(Devendra Chaudhary)**

Member (A)

**(Justice Bharat Bhushan)**

Member (J)

Sushil